

GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 1186
ANSWERED ON- 05/12/2024

INFORMAL OR UNAUTHORIZED MIGRATION OF YOUTH

1186. SHRI IMRAN PRATAPGARHI

Will the Minister of External Affairs be pleased to state :-

- (a) the details of the number of Indian youth who have migrated abroad through informal or unauthorized means in the last three years, State-wise;
- (b) the primary reasons driving youth, particularly from Punjab, Haryana, and Gujarat, to resort to unauthorized channels for migration;
- (c) the number of cases that have been registered against illegal immigration agents facilitating Dunki migration; and
- (d) the list of these cases and convictions thereon, State-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
(SHRI KIRTI VARDHAN SINGH)

(a to d) The Ministry maintains data in respect of Indian worker holding Emigration Check Required (ECR) passports, proceeding for overseas employment through e-Migrate portal to any of the 18 notified ECR category countries.

It has come to the notice of the Government instances of dubious firms having lured Indian nationals, including youth from Punjab, Haryana and Gujarat for overseas employment to various countries especially to South-East Asian countries, in fake job offers. Ministry comes to know about fraudulent activities of unregistered/unscrupulous recruitment agents/agencies in the country as and when a complaint is filed by aggrieved emigrants or their relatives/friends/family members, who have been cheated by their employers, as these Indian nationals proceed abroad on their own volition through fraudulent/unscrupulous recruitment agents/agencies and through illegal channels. The state-wise details of such Indians who have migrated abroad through unauthorised means are not available with the Ministry.

As and when complaints against the unregistered agents/dubious firms luring Indian nationals including youth, in false recruitment offers abroad through various channels are received, such matters are referred to the State police for investigation and prosecution under the relevant legal provisions of the Bharatiya Nyaya Sanhita (BNS) and other legislations in place. Information about unregistered agents is also uploaded and updated on regular basis on the e-Migrate Portal. Till October 2024, a total of 3,094 unregistered agents have been notified on the portal. Ministry does not have separate data regarding the number of cases registered against illegal immigration agents facilitating Dunki migration.
